

Registered Recognised Trade Unions which are working in Ashoka Hotel

5201. SHRI R. V. BADE: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) the number and names of Registered Recognised Trade Unions which are working in Ashoka Hotel;

(b) whether the management has discriminated between Registered Trade Unions by way of providing facilities to one of the registered trade unions and denying the same to the other registered trade union; and

(c) if so, why?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH): (a) Names of the three Registered Trade Unions are—

1. The Ashoka Hotel Employees Union
(Affiliated to All India Trade Union Congress).

2. The Ashoka Hotel Karamchari Sangh
(Affiliated to Indian National Trade Union Congress).

3. The Ashoka Hotel Workers Association
(Affiliated to the Bhartya Mazdoor Sangh).

Only the Ashoka Hotel Employees Union is recognised.

(b) and (c). The facilities granted to the three registered Unions depend upon whether they are recognised or not, their representative character etc. The Ashoka Hotel Employees Union is granted all the facilities to which a recognised Union is entitled. In view of the support it commands, the Ashoka Hotel Karamchari Sangh has been granted similar facilities except for office accommodation. The Ashoka Hotel Workers' Association which has a membership of about 15 employees

only, has been granted facilities such as holding of gate meetings on the same lines as enjoyed by the other two Unions, collection of subscriptions from the staff outside the staff entry gate, and discussions with management.

National Capital Region Scheme

5202. SHRI P. M. MEHTA: Will the Minister of FINANCE be pleased to state:

(a) whether Chief Ministers and representatives of States who attended the meeting of the high power board for the formulation and implementation of the National Capital Region Scheme on 4th August, 1973 have asked for one month's notice to study its implications; and

(b) if so, when their report is likely to be submitted?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): (a) and (b). At the meeting of the Board held on 4th August, 1973, it was decided that the draft Plan already prepared for the Region may be circulated to the members of the Board. The Plan will be discussed at the next meeting of the Board now proposed to be held on 17th September, 1973.

Remittances by Foreign Companies

5203. SHRI P. M. MEHTA:
SHRI R. V. SWAMINATHAN:

Will the Minister of FINANCE be pleased to state:

(a) whether some cases of new devices of foreign firms to take out the money from India under the pretext of indirect royalty on their trade marks have come to the notice of Government;

(b) if so, whether a cigarette company collected a sum of Rs. 68.6 lakhs in foreign exchange on one year alone and if so, its name;

(c) whether his Ministry does not keep a track of remittances abroad by foreign companies in India; and

(d) if so, the reasons therefor?

THE MINISTER OF FINANCE (SHRI YESHWANTRAO CHAVAN):

(a) Foreign firms charging any indirect royalty in rupees from companies in India for the use of their trade marks do not require Reserve Bank's or Government's approval under the existing regulations and the profits increased by such indirect royalties are remittable. However, it should be possible to deal with such cases under the Foreign Exchange

Regulation Bill, which is at present before the Parliament.

(b) to (d). Regarding the collection of Rs. 68.6 lakhs in foreign exchange in one year alone by a Cigarette company the information is not readily available.

During the years 1969-70 to 1971-72 the foreign owned or controlled cigarette/tobacco companies did not make any remittances abroad on account of royalty payments, technical know-how fees or head office expenses. During this period they had made remittances on account of profits/dividends as per details given below:

(Rs. lakhs)

	1969-70	1970-71	1971-72
Indian Tobacco Co. Ltd.	148.94	143.61	76.90
Godfrey Philips (India) Ltd.	0.01	14.59	29.22
Vazir Sultan Tobacco Co. Ltd.	32.01	9.85	9.91
Indian Leaf Tobacco Development Co. Ltd.	75.10	32.63	..

All such remittances abroad are made with the prior approval of the Reserve Bank of India.

Theft in Petlad Branch of S. B. I.

5204. **SHRI P. M. MEHTA:**
SHRI PRABHUDAS PATEL:

Will the Minister of FINANCE be pleased to state:

(a) whether in Petlad Branch of the S. B. I., a sum of Rs. 5,000 was found missing on the 7th May, 1973;

(b) if so, the circumstances that led to the loss; and

(c) what were the finding of the Enquiry Committee?

THE MINISTER OF FINANCE (SHRI YESHWANTRAO CHAVAN):
(a) to (c). The State Bank of India has reported that on 18th April, 1973 the Agent of the Petlad branch during the course of his periodical verification de-

tected a shortage of Rs. 5,000 in the Currency Chest of the branch. The joint custodians of the cash have made good the shortage. The State Bank of India has further reported that the case had been handed over the police and the matter is still under police investigation.

Thefts and frauds in nationalised Banks

5205. **SHRI P. M. MEHTA:**
SHRI PRABHUDAS PATEL,

Will the Minister of FINANCE be pleased to state:

(a) whether during the month of June, July and August, 1973, a record number of thefts and frauds were committed in the nationalised banks in the country;

(b) if so, the total number of thefts and frauds committed;